

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 113(ND)2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

NAME OF THE COMPANY: M/s. Naveen Kapoor V/s. M/s. Prima Technologies Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. Avnish Kumar, Advocate for the Petitioner
Ms. Nikita Sharma, Advocate for the Petitioner
Mr. Mayan Kumar, Advocate for the Petitioner
Ms. Simran Jyot Singh, Advocate for the Respondents

Order

The respondents have put in appearance through counsel. Let reply be filed with an advance copy to the opposite counsel.

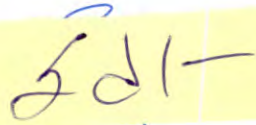
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Learned counsel for the petitioner prays for grant of interim relief in so far as operation of the respondent company's bank account is concerned. It is his apprehension that the entire funds of the respondent company would be siphoned off. This averment has not been substantiated and is vague. Even the Bank Statement is not on record showing any Credit Balance.

Learned counsel for the respondent submits that the respondents have no intention of diluting the shareholding of the petitioner nor removing him as a Director. In view of this submission a Status Quo with respect to the above be maintained till further orders.

To come up on 27th July 2017.



[S.K. MOHAPATRA]
MEMBER [T]



[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)